

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 208**  
**08/73/ND/2019**  
**IA-256/2022, IA-257/2022**

**IN THE MATTER OF:**

**Narender Kumar and M/s. Antheia ... Applicant/Petitioner  
Infrastructure Pvt. Ltd.**

**Under Section: 73 of Comp. Act**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent : Adv. Rajat Navet, Adv. Shashi Kant**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-256/2022, IA-257/2022:** Ld. Counsel appearing for the Applicant submitted that the arguing counsel is in personal difficulty and prayed for short adjournment. At her request, the hearing is deferred to 12.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**